

IN THE COURT OF THE CHIEF METROPOLITAN

MAGISTRATE,

TEES HAZARI, DELHI

CC NO:

Securities and Exchange Board of India, a statutory body established under the provisions of Securities and Exchange Board of India Act, 1992, having its Head Office at 221, Mittal Court, "B" Wing, Nariman Point, Mumbai- 400 072 and represented by its Asst. Legal Advisor (Prosecutions) Shri A. Chandra Sekhar Rao.

Tekent Made over to

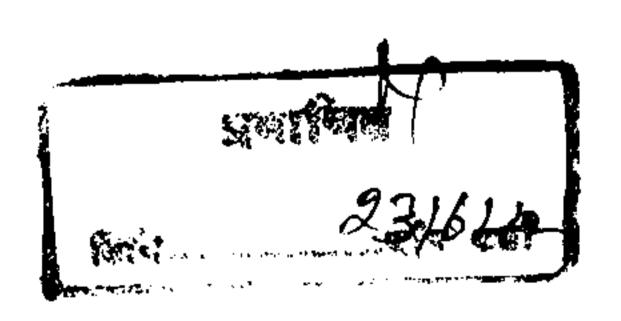
...Complainant

Jugae

DELHI

۷s.

- 1 Golden Green Forests Investments India Ltd., a company incorporated under the provisions of Companies Act. 1956 and having its registered office at VI-C-25, JN Vyas Nagar, Bikaner-334003.
- Shri Anil K Garg, s/o Late D.P. Garg;
   Occupation: Director of the Accused



19

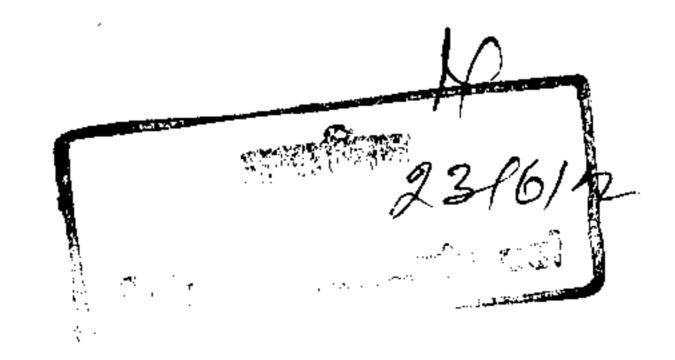


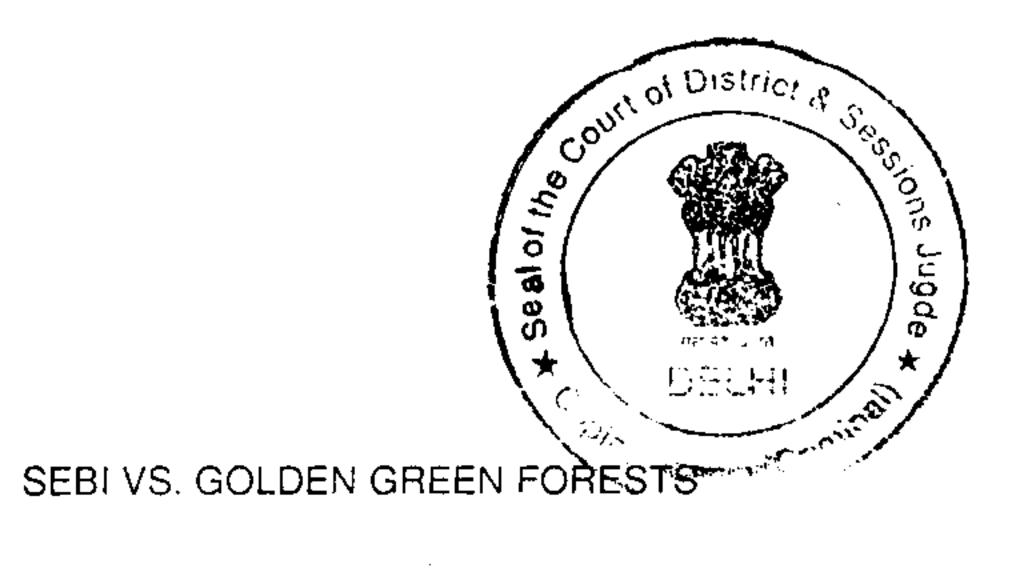
No.1: Address: VI-A/27, Jainarayan Vyas Colony, Bikaner-334003.

- Smt. Kavita Garg, W/o Shri Anil K
   Garg; Occupation Director of the
   Accused No.1; Address: VI-A/27,
   Jainarayan Vyas Colony, Bikaner 334003
- Shri. Neeraj Garg, S/o Late Shri D.P.
   Garg; Occupation Director of the Accused No.1; Address: VI-A/27,
   Jainarayan Vyas Colony, Bikaner-334003.

...Accused

COMPLAINT UNDER SECTION 200 OF THE CODE OF
CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1)
AND 27 OF SECURITIES AND EXCHANGE BOARD OF
INDIA ACT, 1992





04.06.12

Present.

Counsel for complainant.

Proceedings against accused no. 1 conducted u/s 305 Cr.PC.

Proclamation is made through publication against accused no. 2 to 4 in the newspaper Dainik Bhaskar dt. 29.04.12. As none has appeared on behalf of accused no. 2 to 4 despite proclamation u/s 82 Cr.PC. Therefore accused no. 2 Anil K. Garg, accused no. 3 Kavita Garg and accused no. 4 Neeraj Garg are hereby proclaimed offender.

At this stage id. Counsel for complainant submits that at this stage present complaint may be adjourned sine-die. In view of his request present complaint is adjourned sine-die. File be consigned to the Record Room.

(G.N. PANDEY)
ACMM(SPL ACTS), CENTRAL
DELHI/04.06.12

